THE BOMBAY HABITUAL OFFENDERS ACT, 1959.



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THE SCHEDULE.

BOMBAY ACT No. LXI OF 1959.1

[THE BOMBAY HABITUAL OFFENDERS ACT, 1959.]

JE: - Chapter of VII [26th October 1959]

An Act to make better provision for the treatment and training of habitual offenders and for certain other matters.

WHEREAS it is expedient to make better provision for the treatment and training of habitual offenders, and for certain other matters; It is hereby enacted in the Tenth Year of the Republic of India as follows:—

CHAPTER I.

PRELIMINARY.

1. (1) This Act may be called the Bombay Habitual Offenders Act, 1959.

(2) It extends to the whole of the State of Bomber, State of G. ujaral

(3) It shall come into force on such date as the State Government may, by notification in the Official Gazette, appoint.

2. In this Act, unless the context otherwise requires,-

Definitions.

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(a) "Code" means the Code of Criminal Procedure, 1898;

(b) "corrective settlement" means any place established, approved or certified as a corrective settlement under section 14;

(c) "district" induled Greater Rombay;

(i) in a district in the Hyderanad area of the State on Bombay, means the Commissioner of Relica,

(ii) in a district in the Hyderanad area of the State on Bombay, means the Collector and Additional District Magistrate;

(e) "habitual offender" means any person who, since his attaining the age of eighteen years,—

(whether before or after the commencement of this Act, or partly before and partly after such commencement) of five years, has been sentenced on conviction on not less than three occasions to a substantive term of imprisonment for one or more of the scheduled offences committed on separate occasions, being offences which are not so connected together as to form parts of the same transaction, and

(ii) such sentence has not been reversed in appeal or revision:

Provided that in computing the consecutive period of five years aforesaid, any period spent in jail either under a sentence of imprisonment or under detention shall not be taken into account;

¹ For Statement of Objects and Reasons, see Bombay Government Gazette, 1959, Part V. page 347.

*There words were subs. Vide the Gry. Adapt of Lews order, 1960. 10 clauser " omitted, shid.

- (f) " prescribed " means prescribed by rules made under this Act;
- (g) "registered offender" means a habitual offender registered or re-registered under this Act;
- (h) "scheduled offence" means an offence specified in the Schedule or an offence analogous thereto;
- (i) 'Superintendent of Police" in Greater Bombay means any officer appointed by the State Government to perform the duties of a superintendent of Police under this Act.

CHAPTER II.

REGISTRATION OF HABITUAL OFFENDERS AND RESTRICTION OF THEIR MOVEMENTS.

Power of State Government to direct registration of habitual

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- 3. The State Government may direct the District Magistrate to make a register of habitual offenders within his district, by entering therein the names and other prescribed particulars of such offenders.
- Procedure for preparing a register of habitual offenders.
- 4. For the purpose of carrying out the direction given under section 3, the District Magistrate or any officer appointed by him in this behalf shall, by notice in the prescribed form to be served in the prescribed manner, call upon every habitual offender in the district—
 - (a) to appear before him at a time and place specified in the notice;
 - (b) to furnish such information as may be necessary to enable him to enter the name and other prescribed particulars of the habitual offender in the register; and
 - (c) to allow the finger and palm impressions, foot-prints and photographs of the habitual offender to be taken:

Provided that the name and other prescribed particulars of a habitual offender shall not be entered in the register, unless he has been given reasonable opportunity of showing cause why such entry should not be made.

Charge of register and alterations therein.

- 5. (1) The register shall be placed in the keeping of the Superintendent of Police of the district who shall, from time to time, report to the District Magistrate any alterations which ought, in his opinion, to be made therein.
- (2) After the register has been placed in the keeping of the Superintendent of Police, no fresh entry shall be made in the register, nor shall any entry be cancelled, except by or under, an order in writing of the District Magistrate.

Power to take finger and palm impressions, foot-prints and photographs at any time. 6. The District Magistrate, or any officer appointed by him in this behalf, may at any time order the finger and palm impressions, foot-prints and photographs, of any registered offender to be taken.

× This clause was omitted vide the Gig. Adaps. of how order, 1960.

7. (1) Every registered offender shall notify to such authority, and in such Registered manner, as may be prescribed, any change or intended change of his ordinary offenders to notify change

residence and to report

Provided that where such offender changes, or intends to change, his ordinary themselves. residence to another district (whether within the State or not) he shall notify the change or intended change to the District Magistrate.

- (2) The District Magistrate may, by order in writing, direct that any registered offender shall-
 - (a) report himself once in each month, or where the District Magistrate for reasons specified in the order so directs, more frequently, to such authority, and in such manner, as may be specified in the order, and
 - (b) notify any absence or intended absence from his ordinary residence to the aforesaid authority:

Provided that the District Magistrate may exempt any such offender from notifying any absence or intended absence from his ordinary residence for such period, and under such conditions, as to him appear reasonable.

(1) Where any registered offender changes his ordinary residence to another Procedure by district within the State, the District Magistrate of the district in which the offender District Magistrates is registered shall inform the District Magistrate of the other district of such change, on change of and at the same time furnish him with the name and other particulars relating to the residence of habitual registered offender in the register.

offender to

(2) On the receipt of such information, the District Magistrate of the other district shall enter in his register the name and other particulars of the registered offender furnished to him, and inform the District Magistrate of the first district of such registration, and thereupon such District Magistrate shall cancel from his register the entry relating to that offender:

Provided that where a registered offender changes his ordinary residence to another district outside the State, the District Magistrate of the first district shall, while furnishing the District Magistrate of the other district with the name and other particulars of the registered offender, make a request to that District Magistrate that he may be informed of the steps, if any, which may have been taken in relation to the offender under any law for the time being in force in that other district; and upon the receipt of such information the District Magistrate of the first district shall cancel from his register the entry relating to that offender.

- (3) Upon the entry of the name and other particulars of a registered offender in any register in the State under sub-section (2), the provisions of this Act and the rules made thereunder shall apply to him as if he has been registered, in pursuance of a direction given under section 3, in the register of the district to which he has changed his ordinary residence.
- 9. (1) Subject to the provision of sub-section (3), the registration of a habitual Duration of offender under this Act shall, unless earlier cancelled, cease to be in force on the registration expiry of five years from the date of such registration, and on such cancellation or registration axpiry the habitual offender shall cease to be a registered offender. expiry the habitual offender shall cease to be a registered offender.

- (2) Notwithstanding the cancellation, or expiry of duration, of registration a habitual offender may be re-registered in accordance with the provisions of this Act relating to registration, as often as he is convicted of one or more of the scheduled offences at any time after such cancellation, or expiry; and subject to the provisions of sub-section (3), the re-registration shall, unless earlier cancelled, cease to be in force on the expiry of five years from the date of such re-registration.
- (3) Where a registered offender is, during the period of registration or re-registration, convicted of one or more of the scheduled offences and sentenced to a substantive term of imprisonment, the duration of registration or re-registration shall be extended for a period of five years from the date of his release from such imprisonment.

Right to make representations against re-registration, etc.

- 10. (1) Any person aggrieved by the registration or re-registration of his name under section 4, or as the case may be, section 9 or by an order under sub-section (2) of section 7, may within the prescribed period make a representation to the State Government against such registration, re-registration or order.
- (2) The State Government shall, after considering the representation, and giving the aggrieved person an opportunity of being heard, either confirm or cancel the registration, re-registration or order, as the case may be, and shall in the case of confirmation record a brief statement of the reasons therefor.

Power to restrict movements of registered offenders.

- 11. (1) If in the opinion of the State Government it is necessary or expedient in the interests of the general public so to do, the State Government may, subject to the provisions of sub-section (4), by order direct that any registered offender shall be restricted in his movements to such area, and for such period not exceeding three years, as may be specified in the order.
- (2) Before making any such order the State Government shall take into consideration the following matters, that is to say,—
 - (a) the nature of the offences of which the registered offender has been convicted, and the circumstances in which the offences were committed;
 - (b) whether the registered offender follows any lawful occupation, and whether such occupation is conducive to an honest and settled way of life and is not merely a pretence for the purpose of facilitating the commission of crime;
 - (c) the suitability of the area to which his movements are to be restricted; and
- (d) the manner in which the registered offender may earn his living within the restriction area, and the adequacy of arrangements which are, or are likely to be, available therefor.
- (3) A copy of the order shall be served on the registered offender in the prescribed manner.
- (4) The period specified in an order under sub-section (1) shall in no case extend beyond the period of registration or re-registration, as the case may be, referred to in section 9.

Power to cancel or alter restrictions of 12. The State Government may, by order, cancel any order made under section 11, or alter any area specified in an order under that section:

Provided that before making such order, the State Government shall consider the matters referred to in sub-section (2) of section 11 in so far as they may be applicable.

13. (1) Subject to the provisions of sub-section (3), the powers of the State Powers under Government under sections 11 and 12 may be exercised also by a Magistrate having sections 11 power to act under section 110 of the Code, but without prejudice to the exercise of exercisable his powers under that section of the Code.

(2) A Magistrate acting under section 11 or 12 shall follow, as nearly as may be, the procedure laid down in sections 112, 113, 114, 115 and 117 of the Code for an order requiring security for good behaviour:

Provided that the order in writing referred to in section 112 of the Code shall, in addition to setting forth the substance of the information received, state the term, not exceeding three years, during which the order of restriction shall be in force.

(3) Where the State Government has already made an order under section 11 in respect of a habitual offender, the Magistrate shall not exercise any powers conferred by this section in respect of the same habitual offender, during any period in which the order of the State Government is in force.

CHAPTER III.

CORRECTIVE TRAINING OF HABITUAL OFFENDERS.

14. (1) For the purpose of placing therein such habitual offenders as are Establish. directed to receive corrective training under this Act, the State Government may, ment of by notification in the Official Gazette, establish and maintain in the State as settlements. many corrective settlements as it thinks fit.

- (2) The State Government may also approve or certify any privately managed institution (whether known as a settlement or otherwise) as a corrective settlement for the purposes of this Act.
- 15. (1) Where the State Government is satisfied from the report of the District Power to Magistrate or otherwise, that it is expedient with a view to the reformation of direct habitual a registered offender and the prevention of crime, that the registered offender should offenders to receive training of a corrective character for a substantial period, the State Govern-receive ment may by order in writing direct that the registered offender shall receive training training. of a corrective character for such period, not exceeding the duration of his registration or re-registration, as may be specified in the order.

- (2) Where a habitual offender, who is not more than forty years of age,-
 - (a) is convicted of any offence punishable with imprisonment, or
- (b) is required in pursuance of section 110 of the Code to execute a bond for his good behaviour, and the court or the Magistrate is satisfied from the evidence in the case and other materials on record that it is expedient with a view to his reformation and the prevention of crime, that he should receive training of a corrective character for a substantial period, the Court or the Magistrate may, in lieu of sentencing him for such offence or, as the case may be, requiring him to execute such bond, direct that he shall receive corrective training for such term of not less than two nor more than five years, as the Court or the Magistrate may determine.

- (3) Before giving any direction under sub-section (1) or sub-section (2) the State Government, the court or the Magistrate, as the case may be, shall—
 - (a) consult the officer prescribed on the capacity of the corrective settlements to receive the habitual offender,
 - (b) take into consideration the physical and mental condition of the offender, and his suitability for receiving corrective training in a corrective settlement, and
 - (c) give a reasonable opportunity to the offender to show cause why such direction should not be given.
- (4) A habitual offender, in respect of whom a direction to receive corrective training has been made, shall be placed in a corrective settlement for the term of his training, and while in such settlement shall be treated in such manner and receive such training as may be prescribed.

Power to transfer or discharge from corrective settlement. 16. The State Government, or any officer authorised by it in this behalf, may at any time by order in writing direct any habitual offender who may be in a corrective settlement to be transferred to another corrective settlement or to be discharged therefrom; and accordingly he shall be so transferred or, as the case may be, discharged.

CHAPTER IV.

PENALTIES AND PROCEDURE.

Penalty for failure to comply with certain provisions of the Act.

- 17. A habitual offender who without lawful excuse, the burden of proving which shall lie upon him,—
 - (a) fails to appear in compliance with a notice issued under section 4, or
 - (b) intentionally omits to furnish any information required under that section, or furnishes as true any information which he knows, or has reason to believe, to be false or does not believe to be true, or
 - (c) refuses to allow his finger and palm impressions, foot-prints and photographs to be taken by any person acting under an order passed under section 6, or
 - *(d) fails to comply with the provisions of sub-section (1) of section 7 or with an order of the District Magistrate under sub-section (2) thereof or with an order under section 11,

may be arrested without warrant, and shall be punished-

- (i) on first conviction, with imprisonment for a term which may extend to six months or with fine which may extend to two hundred rupees, or with both, and
- (ii) on a second or subsequent conviction, with imprisonment for a term which may extend to one year or with fine which may extend to five hundred rupees, or with both:

Provided that, if the court, after taking into consideration the offender's age and physical and mental condition and his suitability for receiving training of a corrective character in a corrective settlement, is satisfied that it is expedient with a view to his reformation and the prevention of crime, that he should receive training of a corrective character for a substantial period the court may, in lieu of sentencing the offender to any punishment under this section, direct, after giving him an opportunity of showing cause (and after consulting the officer prescribed on the capacity of the corrective settlements to receive bim) that he shall receive corrective training in a corrective settlement for such term not exceeding three years, as it may determine.

18. If any person-

persons

(a) is found outside the area to which his movements have been restricted in found outside restrict of the conditions under which he is permitted to leave such area side restrict. contravention of the conditions under which he is permitted to leave such area, tion area or

settlement.

(b) escapes from any corrective settlement in which he is placed,

he may be arrested without warrant by a police officer, police patil or village watchman and taken before a Magistrate who, on proof of the facts, may order him to be removed to such area or to such corrective settlement, there to be dealt with in accordance with this Act and the rules made thereunder.

19. (1) Whoever, being a person in respect of whom a direction has been made Enhanced under section 11 or section 15, and having been convicted of any of the scheduled punishmen offences falling under Part I of the Schedule, is convicted of the same or of any other previously scheduled offence falling in that Part shall, on conviction, be punished with imprison-convicted ment for life or with imprisonment for a term which may extend to ten years.

- (2) Nothing in this section shall affect the liability of such person to any further or other punishment to which he may be liable under the Indian Penal Code or any other law.
- 20. Whoever, being a person in respect of whom a direction has been made funishment under section 11 or section 15, is found in any place under such circumstances for certain as to satisfy the court-

found under

- (a) that he was about to commit, or aid in the commission of, theft or suspicious
- (b) that he was making preparation for committing theft or robbery, shall, on conviction, be punished with imprisonment for a term which may extend to three years, and shall also be liable to a fine which may extend to one thousand rupees.
- 21. If a police patel or a village watchman having an opportunity to arrest any Penalty for person under section 18, fails to arrest him in circumstances which are not beyond failure to his control, he shall on conviction be punished with simple imprisonment for arrest a a term which may extend to one month or with fine which may extend to five offender. hundred rupees, or with both.

(G.C.P.) MO-B H 3584-11

CHAPTER V.

MISCELLANEOUS.

Bar of jurisdiction.

22. No court shall question the validity of any direction or order issued under this Act.

Bar of legal proceedings.

23. No suit, prosecution or other legal proceedings shall lie against the State Government or any person for anything which is in good faith done or intended to be done under this Act.

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24. The State Government may, by notification in the Official Gazette, direct that any power exercisable by it under this Act except the power under section 25 may also be exercised subject to such conditions (if any) as may be specified in the notification, by such officer not below the rank of a District Magistrate as may be specified therein.

- 25. (1) The State Government may, by notification in the Official Gazette, make rules for carrying out the purposes of this Act.
- (2) In particular, and without prejudice to the generality of the foregoing power such rules may provide for all or any of the following matters, namely :-
 - (a) the form of notice under section 4 and the manner in which such notice may be served;
 - (b) the form of the register of habitual offenders and the particulars to be entered therein:
 - (c) the authority to whom and the manner in which any change or intended change of ordinary residence shall be notified under sub-section (1) of section 7;
 - (d) the nature of restrictions to be observed by registered offenders whose movements have been restricted;
 - (e) the grant of certificate of identity to registered offenders and inspection of such certificates;
 - (f) the conditions under which the offenders may be permitted to leave the area to which their movements have been restricted or the corrective settlements in which they have been placed;
 - (g) the terms upon which offenders may be discharged from corrective settlements:
 - (h) the working, management, control and supervision of corrective settlements including the discipline and conduct of persons placed therein ;
 - (i) the conditions for, and the manner of, approving or certifying privately managed settlements;
 - (j) the appointment of non-official visitors for corrective settlements;
 - (k) the conditions and circumstances under which members of the family of a habitual offender may be permitted to stay with him in a corrective settlement;

- (1) the periodical review of the cases of all persons whose movements have been restricted or who are placed in corrective settlements under this Act:
 - (m) any other matter which is to be or may be prescribed under this Act.
- (3) In making rules under this Act the State Government may provide that a contravention of any of the rules shall be punishable with fine which may extend to one hundred rupees.
- (4) All rules made under this Act shall, as soon as may be after they are made, be laid before the State Legislature.
- 26. Nothing in this Act shall affect the powers of any competent authority under savings. any other law for the time being in force to make an order of restriction or detention, and any order passed or direction made under this Act in so far as it conflicts with any order made by a competent authority under such law shall be deemed to be inoperative while the order under such law remains in force.
- 27. On the commencement of this Act, the following Acts, that is to say,-

Repeal and savings.

Bom LI of 1947.

Hyd. XXII of 1954.

(2) the Hyderabad Habitual Offenders (Restriction and Settlement) Act, 1954, and

San. XXXI of

(3) the Saurashtra Habitual Offenders Restriction Act, 1951. shall stand repealed:

(1) the Bombay Habitual Offenders Restriction Act, 1947,

Provided that such repeal shall not affect-

- (a) the previous operation of any Act so repealed, or anything duly done or suffered thereunder;
- (b) any right, privilege, obligation or liability acquired, accrued or incurred under any Act so repealed;
- (c) any penalty, forfeiture or punishment incurred in respect of any offence committed against any Act so repealed;
- (d) any investigation, legal proceeding or remedy in respect of any such right, privilege, obligation, liability, penalty, forfeiture or punishment as aforesaid;

and any such investigation, legal proceeding or remedy may be instituted, continued or enforced and any such penalty, forfeiture or punishment may be imposed, as if this Act had not been passed:

Provided further that, subject to the preceding proviso, anything done or any action taken (including orders or rules made, notices issued and settlements established or approved) under any Act so repealed shall, in so far as it is not inconsistent with the provisions of this Act, be deemed to have been done or taken under the corresponding provisions of this Act, and shall continue in force accordingly unless and until superseded by anything done or any action taken under this Act.

(G.C.P.) NO-B H 3584-11a

THE SCHEDULE. [See section 2(h).]

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329	Voluntarily causing grievous hurt to extort property, or to constrain to an illegal act.						
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EIV of 1956 ...

Offence under the Suppression of Immoral Traffic in Women and Girls Act, 1956. Living on the earnings of prostitution.





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The Gujarat Government Gazette

EXTRAORDINARY

PUBLISHED BY AUTHORITY

Vol. LII] FRIDAY, APRIL 15, 2011/CAITRA 25, 1933

Separate paging is given to this Part in order that it may be filed as a Separate Compilation.

PART IV

Acts of Gujarat Legislature and Ordinances promulgated and Regulations made by the Governor.

The following Act of the Gujarat Legislature, having been assented to by the Governor on the 13th April, 2011, is hereby published for general information.

C. J. GOTHI,

Secretary to the Government of Gujarat, Legislative and Parliamentary Affairs Department.

GUJARAT ACT NO. 15 OF 2011.

(First published, after having received the assent of the Governor in the "Gujarat Government Gazette," on the 15th April, 2011).

AN ACT

to amend the short titles of Bombay Acts.

It is hereby enacted in the Sixty-second Year of the Republic of India as follows:-

- This Act may be called the Gujarat Short Titles (Amendment) Short title. Act, 2011.
- In this Act, unless the context otherwise requires, the words "Bombay Act" mean the Act enacted by a competent legislature or other competent authority before 1st May, 1960 for the State of Bombay or, as the case may be, the Province of Bombay and in force in the State of Gujarat on the commencement of this Act.

Definition.

IV.-Ex.-15-1

3.

4.

5.

Amendment of short titles of Bombay Acts. In the short title of each of the Bombay Acts specified in column 4 of the Schedule, for the word "Bombay", the word "Gujarat" shall be, and shall be deemed to have been substituted on 1st May, 1960.

Citation of Bombay Acts stands unmodified. Notwithstanding the amendment of short titles of Bombay Acts specified in column 4 of the Schedule by section 3, the citation of those Acts by reference to the number and year respectively specified in column 2 and 3 of the Schedule against those Acts shall stand unmodified.

Construction of subordinate legislation made under Bombay Acts. Unless the context otherwise requires, any reference to the short title of the Bombay Act specified in the Schedule, in any rules, Regulations, bye-laws, schemes, notifications or orders or in any other instrument made or issued under the said Bombay Act, shall be construed as a reference to the short title of the said Bombay Act as amended by this Act.

SCHEDULE (See sections 3 and 4)

Sr. No.	Act No.	Year	Name of the Bombay Acts
1	2 10 10 10	3	4
1	Bom. VIII	1867	The Bombay Village Police Act, 1867
2	Bom.II	1868	The Bombay Ferries and Inland Vessels Act, 1868
3	Bom. X	1876	The Bombay Revenue Jurisdiction Act, 1876
4	Bom. V	1879	The Bombay Land Revenue Code, 1879
5	Bom. VII	1879	The Bombay Irrigation Act, 1879
6	Bom. I	1883	The Bombay Highway Act, 1883
7	Bom. IV	1887	The Bombay Prevention of Gambling Act
8	Bom. V	1890	The Bombay Municipal Servants Act, 1890
9	Bom. I	1904	The Bombay General Clauses Act, 1904
10	Bom. VII	1920	The Bombay Public Conveyances Act, 1920
11	Bom. XVII	1920	The Bombay Pleaders Act, 1920
12	Bom. III	1928	The Bombay Non- Agriculturists' Loans Act, 1928
13	Bom. VII	1929	The Bombay Maternity Benefit Act, 1929
14	Bom. XVIII	1929	The Bombay Borstal Schools Act, 1929
15	Bom. II	1932	The Bombay Finance Act, 1932
16	Bom. IX	1934	The Bombay Trade Disputes Conciliation Act, 1934
17	Bom. IV	1938	The Bombay Provincial Collection of Taxes Act, 1938
18	Bom. XXVIII	1942	The Bombay Land Improvement Schemes Act, 1942
19	Bom. XX	1946	The Bombay Electricity (Special Powers Act, 1946
20	Bom. III	1947	T he Bombay Home Guards Act, 1947
21	Bom. XI	1947	The Bombay Industrial Relations Act, 1946
22	Bom. XXXIV	1947	The Bombay Adjudication Proceedings (Transfer and Continuance) Act, 1947
23	Bom. LVII	1947	The Bombay Rents, Hotel and Lodging House Rates Control Act, 1947
24	Bom. LXI	1947	The Bombay Primary Education Act, 1947
25	Bom. LXII	1947	The Bombay Prevention of Fragmentation and Consolidation of Holdings Act, 1947
26	Bom. LXIV	1947	The Bombay Forward Contracts Control Act, 1947
27	Bom. XXXI	1948	The Bombay Building (Control on Erection Re-erection and Conversion) Act, 1948
28	Bom. XXXIII	1948	The Bombay Land Requisition Act, 1948
29	Bom. LXVII	1948	The Bombay Tenancy and Agricultura Lands Act, 1948

Sr. No.	Act No.	Year	Name of the Bombay Acts
1	2	3	(And(Spine 2005) 4
30	LXXIX	1948	The Bombay Shops and Establishments Act 1948
31	Bom. XV	1949	The Bombay Nursing Homes Registration Act, 1949
32	Bom. XXV	1949	The Bombay Prohibition Act, 1949
33	Bom. XXVII	1949	The Bombay Repatriated Prisoners Act 1949
34	Bom. XXXV	1949	The Bombay Land Acquisition Officer Proceedings Validation Act, 1949
35	Bom. XI.II	1949	The Bombay Prevention of Ex Communication Act, 1949
36	Bom. LIX	1949	The Bombay Provincial Municipal Corporations Act, 1949
37	Bom. IV	1950	The Bombay Merged Stales (Laws) Act, 1950
38	Bom.XXIII	1950	The Bombay Local Authorities Censu Expenses Contribution Act. 1950
39	Bom. XXII	1951	The Bombay Police Act, 1951
40	Bom. XXIII	1951	The Bombay Separation of Judicial an Executive Functions Act, 1951
41	Bom. XXXVIII	1951	The Bombay State Reserve Police Forc Act, 1951
42	Bom. XXIX	1953	The Bombay Evacuee Interest (Separation Validating and Supplementary Act, 1953
43	Bom. XL	1953	The Bombay Labour Welfare Fund Act 1953
44	Bom. VIII	1954	The Bombay Separation of Judicial an Executive Functions (Supplementary) Ac 1954
45	Bom. LXVIII	1954	The Bombay Extension of Laws to Non- Scheduled (Partially Excluded) Areas Ac 1954
46	Bom. LXXII	1954	The Bombay Animal Preservation Act, 195
47	Bom. XVIII	1955	The Bombay Judicial Proceedin (Regulation of Reports) Act, 1955
48	Bom. LV	1955	The Bombay Highways Act, 1955
49	Bom. III	1956	The Bombay Aerial Ropeways Act, 1955
50	Bom. XXXI	1956	The Bombay Hindu Places of Publi Worship (Entry Authorization) Act, 1956
51	Bom. XXXVIII	1956	The Bombay Molasses (Control) Act, 1956
52	Bom. XXXIII	1957	The Bombay Corneal Grafting Act, 1957
53	Bom. XXXI	1958	The Bombay Revenue Tribunal Act, 1957
54	Bom. XL	1958	The Bombay Electricity Duty Act, 1958
55	Bom. LVI	1958	The Bombay Requisitioned Property (Continuance of Powers) (Saurashtra Area Act, 1958

Sr. No.	Act No.	Year	Name of the Bombay Acts
'n	2	3	4
56	Bom. LX	1958	The Bombay Stamp Act, 1958
57	Bom. LXV	1958	The Bombay Motor Vehicles Tax Act, 1958
58	Bom. LXVII	1958	The Bombay Motor Vehicles (Taxation of Passengers) Act, 1958
59	Bom. LXXXII	1958	The Bombay Lotteries (Control and Tax) and Prize Competitions (Tax) Act, 1958
60	Bom. LXXXII	1958	The Bombay State Famine Relief Fund Act, 1958
61	Bom. XCVII	1958	The Bombay Separation of Judicial and Executive Functions (Extension) and the Code of Criminal Procedure (Provision for Uniformity) Act, 1958
62	Bom. XCIX	1958	The Bombay Tenancy and Agricultural Lands (Vidarbha Region and Kutch Area) Act, 1958
63	Bom. LVI	1959	The Bombay State Commissioners of Police Act, 1959
64	Bom. 61	1959	The Bombay Habitual offenders Act, 1959
65	Bom. LXX	1959	The Bombay Execution of Decrees (Temporary Postponement) Act, 1959
66	Bom. X	1960	The Bombay Prevention of Begging Act, 1959
67	Bom. XI	1960	The Bombay Drugs (Control) Act, 1959